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CENTRAL ADMINISTRATIVE TRIBUNAL
Principal Bench

O.A. No. 72 of 1996

New Delhi, dated the 26th May, 1997

HON'BLE MR. S.R. ADIGE, MEMBER (A)

Shri Surinder Pal Singh,
S/o Shri Soney Lal Singh,
C/o Mrs. Rani Chhabra,
Advocate. ... APPLICANT

(None appeared)

VERSUS

1. Union of India through
the Secretary,
Ministry of Telecommunication,
Sanchar Bhawan,
New Delhi-110001.
2. The Sub-Divl. Officer (Telegraph),
Dadri,
Ghaziabad, U.P.
3. The Sub-Divl. Officer (P-2),
NOIDA,
Sector-19,
NOIDA, U.P. ... RESPONDENTS

By Advocate: Shri M.M.Sudan

ORDER (Oral)

BY HON'BLE MR. S.R. ADIGE, MEMBER (A)

Applicant seeks a direction not to terminate his services without authority of law and confer upon him temporary status.

2. None appeared for the applicant even on the second call when the case was called out. Respondents' counsel Shri Sudan appeared and was heard.
3. Shri Sudan very fairly stated at the bar that the applicant is out of employment at present.

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4. Under the circumstances this O.A. is disposed of with a direction that subject to the availability of work, Respondents should consider re-engaging the applicant in preference to outsiders and those with lesser length of past service. Thereafter it will be open to the applicant to work out his rights in accordance with law.

5. This O.A. stands disposed of accordingly. No costs.

Antaligc
(S.R. ADIGE)
Member (A)

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